

**RESUME OF WORK
DONE BY LOK SABHA**

**FOURTEENTH LOK SABHA
FIFTEENTH SESSION, 2009**



**LOK SABHA SECRETARIAT
NEW DELHI**

April, 2009/Chaitra, 1931 (Saka)

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FOURTEENTH LOK SABHA—FIFTEENTH SESSION

(12 February, 2009 to 26 February, 2009)



LOK SABHA SECRETARIAT
NEW DELHI

April, 2009/Chaitra, 1931 (Saka)

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PREFACE

This Publication contains a brief resume of work done in the Fourteenth Lok Sabha during the Fifteenth Session *i.e.* from the 12 February, 2009 to 26 February, 2009.

NEW DELHI;
April, 2009
Chaitra, 1931 (Saka)

P.D.T. ACHARY,
Secretary-General.

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1. DURATION OF SESSION (15th Session of 14th Lok Sabha)

1. Date of Commencement	:	\$12 February, 2009
2. Date of Adjournment <i>sine die</i>	:	*26 February, 2009
3. Date of Prorogation	:	2 March, 2009
4. Total number of days of Session	:	15
5. Number of Actual days of Sittings	:	10
6. Number of hours of sitting	:	59 hours 47 minutes

\$ The first sitting commenced with the playing of National Anthem.

* The sitting ended with the playing of National Song.

2. BILLS
(i) Government Bills

Sl. No.	Title of the Bill	Date of introduction	Date of laying on the Table (in case of Bill passed by Rajya Sabha)	Date of discussion in Lok Sabha	Time Taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9
					H M			
1.	The Scheduled Castes and the Scheduled Tribes (Reservation in Posts and Services) Bill, 2008, as passed by Rajya Sabha	—	13.2.2009	—	—	—	—	Pending
2.	The Finance Bill, 2009	16.2.2009	—	24.2.2009 (consideration and passing)	0 20	—	—	Passed
3.	The Central Universities Bill, 2008	23.10.2008 (Earlier Session)	—	17.2.2009 (Motion for withdrawal of the Bill)	0 04	23	—	Bill withdrawn by leave of the House
4.	The Central Universities Bill, 2009	17.2.2009	—	19.2.2009 (consideration and passing)	2 49	26	—	Passed

5. The National Commission for Minority Educational Institutions (Amendment) Bill, 2009	17.2.2009	—	24.2.2009 25.2.2009 (consideration and passing)	1	28	2	—	Passed
6. The National Capital Territory of Delhi Laws (Special Provisions) Bill, 2009	17.2.2009	—	19.2.2009 (consideration and passing)	1	41	—	—	Passed
7. The Agricultural and Processed Food Products Export Development Authority (Amendment) Bill, 2009, as returned by Rajya Sabha with amendments	22.12.2008 (Earlier Session)	18.2.2009 (As returned by Rajya Sabha with amendments)	25.2.2009 (Consideration of Rajya Sabha with amendments made by Rajya Sabha)	0	26	—	—	(Amendments made by Rajya Sabha on 16.2.2009 in the Bill, as passed by Lok Sabha on 23.12.2008, were considered and agreed to by Lok Sabha)
8. The Carriage by Air (Amendment) Bill, 2009, as returned by Rajya Sabha with amendments	4.5.2007 (Earlier Session)	19.2.2009 (As returned by Rajya Sabha with amendments)	26.2.2009 (Consideration of Rajya Sabha with amendments made by Rajya Sabha)	0	08	2	2	(Amendments made by Rajya Sabha on 18.2.2009 in the Bill, as passed by Lok Sabha on 30.4.2008, were considered and agreed to by Lok Sabha)

\$ The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Central Universities Ordinance, 2009 (No. 3 of 2009), promulgated by the President on 15 January, 2009.

1	2	3	4	5	6	7	8	9
9.	The Appropriation (Railways), Vote on Account Bill, 2009	19.2.2009	—	19.2.2009 (consideration and passing)	0 02	—	—	Passed
10.	The Appropriation (Railways) Bill, 2009	19.2.2009	—	19.2.2009 (consideration and passing)	0 02	—	—	Passed
11.	The Appropriation (Railways) No. 2 Bill, 2009	19.2.2009	—	19.2.2009 (consideration and passing)	0 02	—	—	Passed
12.	The Jharkhand Appropriation (Vote on Account Bill, 2009)	19.2.2009	—	19.2.2009 (consideration and passing)	0 02	—	—	Passed
13.	The Jharkhand Appropriation Bill, 2009	19.2.2009	—	19.2.2009 (consideration and passing)	0 02	—	—	Passed
14.	@The High Court and Supreme Court Judges (Salaries and Conditions of Service) Bill, 2008	22.12.2008 (Earlier Session)	—	19.2.2009 (consideration and passing)	1 58	4	4	Passed, as amended
15.	**The Central Industrial Security Force (Amendment) Bill, 2009, as passed by Rajya Sabha	—	20.2.2009	25.2.2009 (consideration and passing)	0 43	1	—	Passed
16.	The Prevention of Money-Laundering (Amendment) Bill, 2009, as passed by Rajya Sabha	—	20.2.2009	24.2.2009 (consideration and passing)	1 04	—	—	Passed

17. The Metro Railways (Amendment) Bill, 2009	20.2.2009	—	24.2.2009 (consideration and passing)	1	21	—	—	Passed
18. The Prevention and Control of Infectious and Contagious Diseases in Animals Bill, 2008, as passed by <i>Rajya Sabha</i>	—	18.12.2008	20.2.2009 (consideration and passing)	0	43	2	2	Passed, as amended
19. The Payment of Gratuity (Amendment) Bill, 2007	26.11.2007 (Earlier Session)	—	24.2.2009 (Motion for withdrawal of the Bill)	0	02	—	—	Bill withdrawn by leave of the House
20. The State Bank of India (Subsidiary Banks Laws) Amendment Bill, 2009	24.2.2009	—	—	0	02	14	—	Pending
21. The Indian Trusts (Amendment) Bill, 2009	24.2.2009	—	—	0	02	—	—	Pending
22. The Payment of Gratuity (Amendment) Bill, 2009	24.2.2009	—	—	0	02	—	—	Pending
23. The Appropriation (Vote on Account) Bill, 2009	24.2.2009	—	24.2.2009 (consideration and passing)	0	03	—	—	Passed
24. The Appropriation Bill, 2009	24.2.2009	—	24.2.2009 (consideration and passing)	0	03	—	—	Passed

@ The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Ordinance, 2009 (No. 1 of 2009) promulgated by the President on 9 January, 2009.

** The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Central Industrial Security Force (Amendment) Ordinance, 2009 (No. 2 of 2009) promulgated by the President on 10 January, 2009.

1	2	3	4	5	6	7	8	9	
25.	The National Waterway (Lakhimpur-Bhanga Stretch of the Barak River) Bill, 2007	29.8.2007 (Earlier Session)	—	25.2.2009 (consideration and passing)	0	18	2	2	Passed, as amended
26.	The Trade Marks (Amendment) Bill, 2007	23.8.2007 (Earlier Session)	—	25.2.2009 (consideration and passing)	1	01	15	15	Passed, as amended
27.	The Rehabilitation and Resettlement Bill, 2007	6.12.2007 (Earlier Session)	—	25.2.2009 (consideration and passing)	*1	29	77	66	Passed, as amended
28.	The Land Acquisition (Amendment) Bill, 2007	6.12.2007 (Earlier Session)	—	25.2.2009 (consideration and passing)	*1	29	33	21	Passed, as amended

* Discussed together.

SUMMARY

1. Bills pending at the end of last Session	35
2. Bills introduced	15
3. Bills opposed at introduction stage	Nil
4. Bills passed by Rajya Sabha and laid on the Table	3
5. Bills passed by Rajya Sabha and returned by Lok Sabha with amendments	1
6. Bills returned by Rajya Sabha with amendments and laid on the Table of Lok Sabha	2
7. Bills passed	20
8. Bills in respect of which amendments made by Rajya Sabha were agreed to by Lok Sabha	2
9. Bills negatived	Nil
10. Bills withdrawn	2
11. Bills—parts discussed	Nil
12. Motions for adjournment of debate on the Bills adopted	Nil
13. Bills referred to Select Committee	Nil
14. Bills referred to Joint Committee	Nil
15. Bills reported by Select Committee	Nil
16. Bills reported by Joint Committee	Nil
17. Bills originated in and referred to Joint Committee by Rajya Sabha in respect of which motion for concurrence were adopted by Lok Sabha	Nil
18. Bills referred to Standing Committees by Chairman/Speaker	Nil
19. Bills reported by Standing Committees	12
20. Bills pending at the end of Fifteenth Session of Fourteenth Lok Sabha	31

(ii) Bills referred to the Standing Committees and Presentation/Laying of Reports thereof

Sl. No.	Title of the Bill	Date of introduction in Lok Sabha/Rajya Sabha	Referred by Speaker/Chairman	Name of the Committee/Date of reference	Date of presentation/laying reports	Remarks
1	2	3	4	5	6	7
1.	The Private Detective Agencies (Regulation) Bill, 2007	13.8.2007 (RS)	Chairman	Home Affairs (20.8.2007)	13.2.2009	Pending in Rajya Sabha
2.	The Central Industrial Security Force (Amendment) Bill, 2008	18.12.2008 (RS)	Chairman	Home Affairs (12.1.2009)	13.2.2009	Passed
3.	The Plantations Labour (Amendment) Bill, 2008	21.10.2008 (RS)	Speaker	Labour (31.10.2008)	13.2.2009	Pending in Rajya Sabha
4.	The Telecom Regulatory Authority of India (Amendment) Bill, 2008	15.12.2008 (RS)	Speaker	Information Technology (19.12.2008)	17.2.2009	Pending in Rajya Sabha
5.	The National Highways Authority of India (Amendment) Bill, 2008	22.12.2008 (LS)	Chairman	Transport, Tourism and Culture (1.1.2009)	17.2.2009	Pending in Lok Sabha
6.	The Pesticides Management Bill, 2008	21.10.2008 (RS)	Speaker	Agriculture (31.10.2008)	18.2.2009	Pending in Rajya Sabha
7.	The Right of Children to Free and Compulsory Education Bill, 2008	15.12.2008 (RS)	Chairman	Human Resource Development (18.12.2008)	18.2.2009	Pending in Rajya Sabha

8.	The Representation of the People (Second Amendment) Bill, 2008	24.10.2008 (RS)	Chairman	Personnel, Public Grievances, Law and Justice (3.11.2008)	18.2.2009	Pending in Rajya Sabha
9.	The High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2008	22.12.2008 (LS)	Chairman	Personnel, Public Grievances, Law and Justice (1.1.2009)	18.2.2009	Passed
10.	The Mines and Minerals (Development and Regulation Amendment) Bill, 2008	17.10.2008 (RS)	Speaker	Coal and Steel (31.10.2008)	19.2.2009	Pending in Rajya Sabha
11.	The Legal Metrology Bill, 2008	24.10.2008 (RS)	Speaker	Food, Consumer Affairs and Public Distribution (7.11.2008)	20.2.2009	Pending in Rajya Sabha
12.	The Railways (Second Amendment) Bill, 2008	20.10.2008 (LS)	Speaker	Railways (31.10.2008)	26.2.2009	Pending in Lok Sabha

(iii) Private Members' Bills

Sl. No.	Title of the Bill and member-in-charge	Date of introduction	Date(s) of laying on the Table (in the case Bills passed by Rajya Sabha)	Date(s) of discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
					H. M.			
1	2	3	4	5	6	7	8	9
1.	The Constitution (Amendment) Bill, 2008 (Amendment of Part IVA) by Shri Mohan Singh, M.P.	13.2.2009	—	—	—	—	—	Pending
2.	The Delivery of Books and Newspapers (Public Libraries) Amendment Bill, 2008 (Amendment of section 2, etc.) by Shri Mohan Singh, M.P.	13.2.2009	—	—	—	—	—	Pending
3.	The Abolition of Death Penalty to Women, Children and Indigent Persons Bill, 2008 by Shri Mohan Singh, M.P.	13.2.2009	—	—	—	—	—	Pending

4. The Commission of Sati (Prevention) Amendment Bill, 2008 (<i>Amendment of section 2, etc.</i>) by Shri L. Rajagopal, M.P.	13.2.2009	—	—	—	—	—	Pending
5. The Prevention of Cruelty to Animals (Amendment) Bill, 2009 (<i>Amendment of section 11, etc.</i>) by Shri Francisco Sardinha, M.P.	13.2.2009	—	—	0-03 minutes taken on introduction of Bills from Sl. Nos. 1 to 5.	—	—	Pending
6. The Electoral Reforms Commission Bill, 2006 by Shri C.K. Chandrappan, M.P.	24.11.2006	—	30.11.2007 (12th Session)	0-11 minutes (excluding 25.4.2008 (13th Session))	—	—	Discussion on the motion for consideration of the Bill not concluded. Pending.
			12.12.2008 (14th Session)	20 minutes taken during 12th Session			
			13.2.2009 (15th Session)	2 hours taken during 13th Session and 2 hours taken during 14th Session)			

SUMMARY

(PRIVATE MEMBERS' BILLS)

1.	Bills pending at the end of the last session	271
2.	Bills introduced	5
3.	Bills withdrawn	NIL
4.	Bills negatived	NIL
5.	Bills removed from the Register of Pending Bills	1
6.	Bills part-discussed	1
7.	Bills pending at the end of the Session <i>vide</i> para No. 6645 of Bulletin—Part II, dated 6.3.2009	275

3. CALLING ATTENTION

Sl. No.	Subject	Name of Member who called attention	Name of Minister and Date when taken up	Time Taken
				H. M.
*1.	Situation arising out of large scale retrenchment, lay-offs, wage cuts and withdrawal of statutory benefits of workers in organized and unorganized sectors in the country and steps taken by the Government in this regard.	Shri Gurudas Dasgupta	<u>Shri Oscar Fernandes</u> 20.2.2009	00 39
2.	Situation arising out of action by the management of IDBI against their employees by changing service conditions and suspending and transferring employees, thereby violating the RBI Act and steps taken by the Government in this regard.	Shri Basudeb Acharia	<u>Shri Pawan Kumar Bansal</u> 24.2.2009	00 17
*3.	Need to re-examine the Employees Provident Fund Pensions Scheme implemented from 16.11.1995 in the light of recommendations of the 6th Pay Commission.	Shri Mohan Singh	<u>Shri Oscar Fernandes</u> 26.2.2009	00 25

* The Chair allowed some members, whose names were not in the List of Business, to seek clarifications.

4. COMMITTEES
(i) Financial Committees

Sl. No.	Name of the Committee	Date of constitution	No. of sittings	Duration		Average percentage of attendance	Study Tours/ Local visits undertaken	Reports Presented		Remarks
				H.	M.			Original	Action Taken	
1.	Committee on Estimates	01.05.2008	—	—	—	—	—	—	—	—
2.	Committee on Public Undertakings	01.05.2008	1	0	30	36.36%	—	2	1	1
3.	Committee on Public Accounts	30.4.2008 (2008-2009)	1	0	30	55%	—	2	2	8

(ii) Standing Committees

Sl. No.	Name of the Committee	Date of constitution	No. of sittings	Duration		Average percentage of attendance	Study Tours/ Local visits under-taken	Reports Presented		Action Taken	Remarks
				H.	M.			Original	Action Taken		
1	2	3	4	5	6	7	8	9	10	11	
1.	Committee on Agriculture	5.08.2008	3	2	57	40.22%	—	2	—	—	—
2.	Committee on Chemicals and Fertilizers	5.08.2008	—	—	—	—	—	—	—	—	—
3.	Committee on Coal and Steel	5.08.2008	1	2	10	46.66%	—	1	—	—	—
4.	Committee on Defence (2008-09)	5.08.2008	2	2	45	25%	—	1	1	—	—
5.	Committee on Energy	5.08.2008	1	0	45	40%	—	2	3	1	—
6.	Committee on External Affairs	5.08.2008	2	3	15	20.17%	—	—	—	—	—
7.	Committee on Finance	4.08.2008	—	—	—	—	—	—	—	—	—
8.	Committee on Food, Consumer Affairs and Public Distribution	5.08.2008	3	2	10	33.3%	—	1	1	2	—

(iii) Committees other than Financial and Standing Committees

Sl. No.	Name of the Committee	Date of constitution	No. of sittings	Duration H. M.z	Average percentage of attendance	Study Tours/ Local visits under-taken	Original	Reports Presented Action Taken	Action Taken Statement	Remarks
1	2	3	4	5	6	7	8	9	10	11
1.	Committee on Absence of Members from the sittings of the House	7.08.2008	—	—	—	—	—	—	—	—
2.	House Committee	14.07.2008	—	—	—	—	—	—	—	—
3.	MPLADS Committee (2008-09)	6.08.2008	—	—	—	—	—	—	—	—
4.	Committee on Privileges	First constituted on 7.08.2004. Reconstituted on 13.07.2005 & 28.08.2006.	—	—	—	—	—	—	—	—
5.	Committee on Ethics	First constituted on 28.04.2005 and Reconstituted on 23.09.2006	—	—	—	—	—	—	—	—

1	2	3	4	5	6	7	8	9	10	11
6.	Committee to inquire into misconduct of Members of Lok Sabha	16.05.2007	—	—	—	—	—	—	—	—
7.	Committee on Private Members' Bills and Resolutions	25.08.2008	—	—	—	—	—	—	—	—
8.	Committee on Subordinate Legislation	7.08.2008	1	0	45	73.3%	2	—	—	—
9.	Committee on Papers Laid on the Table	7.8.2008	1	0	45	33.3%	1	—	—	—
10.	Joint Committee on Offices of Profit	26.8.2004	1	0	40	33.3%	1	—	—	—
11.	Rules Committee	25.08.2006	—	—	—	—	—	—	—	—
12.	General Purposes Committee	21.09.2004	—	—	—	—	—	—	—	—
13.	Joint Committee on Installation of Portraits/ Statues of National Leaders and Parliamentarians in Parliament House Complex	19.08.2004	—	—	—	—	—	—	—	—
14.	Joint Committee on Food Management in Parliament House Complex	14.02.2008	—	—	—	—	—	—	—	—

15. Committee on the Welfare of Scheduled Castes and Scheduled Tribes	1.05.2008	1	0	30	37%	—	2	—	—
16. Business Advisory Committee	19.07.2006	2	0	50	60%	—	—	—	2 Reports were presented.
17. Joint Committee on Salaries and Allowances of Members of Parliament	7.08.2008	—	—	—	—	—	—	—	—
18. Committee on Government Assurances	07.08.2008	—	—	—	—	—	—	—	—
19. Committee on Petitions	07.08.2004 (Reconstituted in August, 2008)	1	0	30	53.3%	—	3	—	—
20. Committee on Empowerment of Women	16.08.2008	3	3	00	34.4%	—	2	2	—
21. Railway Convention Committee	17.9.2004	—	—	—	—	—	—	—	—

5. DIVISION

Sl. No.	Date	Subject matter	Brief question on which Division was sought	Final Result	Remarks
1.	18.2.2009	Amendment No. 215 and 218 to the motion of thanks on the President's Address moved by Shri Basudeb Acharia, MP.	On the motion for adoption	<u>Negatived</u> Ayes: 47 Noes: 155 Abst.: Nil	By Operating AVR machine
2.	18.2.2009	Amendment No. 224 to the motion of thanks on the President's Address moved by Shri Rupchand Pal, MP.	-do-	<u>Negatived</u> Ayes: 46 Noes: 152 Abst.: Nil	-do-
3.	25.2.2009	Amendment Nos. 32 and 33 to the Land Acquisition (Amendment) Bill, 2007 moved by Shri Hannan Mollah, MP.	-do-	<u>Negatived</u> Ayes: 10 Noes: 58 Abst.: Nil	-do-

6. FINANCIAL BUSINESS

Subject	Date of Presentation	Date(s) of Discussion	Time Taken	
			H.	M.
(I) Railway Budget				
Interim Budget (Railways) for 2009-10	13.2.2009	18.2.2009 19.2.2009	0	42
Supplementary Demands for Grants (Railways) for 2008-09	13.2.2009	18.2.2009 19.2.2009	5	23
Demands for Excess Grants (Railways) for 2006-07	13.2.2009	18.2.2009 19.2.2009		
(II) General Budget				
Interim Budget (General) for 2009-10	16.2.2009	20.2.2009 24.2.2009	1	10
Supplementary Demands for Grants (General) for 2008-09	18.2.2009	20.2.2009 24.2.2009	7	16
(III) Jharkhand Budget				
*Interim Budget (Jharkhand) for 2009-10	17.2.2009	19.2.2009	0	01
*Supplementary Demands for Grants (Jharkhand) for 2008-09	17.2.2009	19.2.2009	0	04

*Discussed together.

** Voted without discussion.

7. MOTIONS

(i) Motions under Rules 191 and 342

SUMMARY

No. of notices received	:	86
No. of motions admitted	:	28
No. of motions discussed	:	Nil
No. of discussions completed	:	Nil
No. of motions remained part-discussed	:	Nil

(ii) Motions under Rule 388 for Suspension of Rules

Sl. No.	Brief Subject	Name of member who moved	Date(s) of discussion	Time Taken H. M.	Remarks
1	2	3	4	5	6
1.	That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for taking into consideration and passing of the Land Acquisition (Amendment) Bill, 2007 in as much as it is dependent upon the Rehabilitation and Resettlement Bill, 2007.	Dr. Raghuvansh Prasad Singh	25.2.2009	0 01	Adopted
2.	That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment* Nos. 3 and 4 to the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2007.	Shri H.R. Bhardwaj	19.2.2009	0 02	Adopted

*Two separate motions were moved and adopted.

1	2	3	4	5	6
3.	That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment@ Nos. 13, 16, 20, 21 and 23 to the Land Acquisition (Amendment) Bill, 2007.	Dr. Raghuvansh Prasad Singh	25.2.2009	0 05	Adopted

@Five separate motions were moved.

8. OBITUARY REFERENCES

Sl. No.	Name of Member	Date of Death	Date of obituary references	Time Taken H. M.
1	2	3	4	5
1.	*Shri R. Venkataraman (Former President of India)	27.01.2009	12.02.2009	00 09
2.	Chaudhari Ranbir Singh (Member, Constituent Assembly, Provisional Parliament, First and Second Lok Sabhas)	01.02.2009		
3.	Shri Periasamy Thiagarajan (Member, Sixth Lok Sabha)	30.11.2008		
4.	Shri E. Balanandan (Member, Seventh Lok Sabha)	19.01.2009	13.02.2009	00 04
5.	Shri Bhogendra Jha (Member, Fourth, Fifth, Seventh, Ninth and Tenth Lok Sabhas)	20.01.2009		
6.	Prof. (Smt.) Chandra Bhanu Devi (Member, Eighth Lok Sabha)	06.09.2008	26.02.2009	00 05
7.	Shri Ajitsinh Dabhi (Member, Sixth, Seventh and Eighth Lok Sabhas)	08.12.2008		
8.	Shri Devendra Bahadur Roy (Member, Eleventh and Twelfth Lok Sabhas)	24.01.2009		

*House was adjourned for the day without transacting any business.

9. PANEL OF CHAIRMEN

Sl. No.	Name of Member	Date of Nomination
1.	SHRI GIRIDHAR GAMANG	18.3.2006
2.	DR. SATYANARAYAN JATIYA	
3.	SMT. SUMITRA MAHAJAN	
4.	DR. LAXMINARAYAN PANDEY	
5.	SHRI BALASAHEB VIKHE PATIL	
6.	SHRI VARKALA RADHAKRISHNAN	
7.	SHRI ARJUN CHARAN SETHI	
8.	SHRI MOHAN SINGH	
9.	SMT. KRISHNA TIRATH	
10.	SHRI DEVENDRA PRASAD YADAV	

10. PAPERS LAID ON THE TABLE

(a) By the Government	948
(b) By Private Members	Nil

11. PRESIDENT'S ADDRESS

Date of Address	Date(s) of Discussion on Motion of Thanks	Member who moved and seconded	No. of Amendments tabled	No. of Amendments carried	Motion of Thanks adopted on	Time Taken	President's Message reported on
						H M	
12.2.2009	17.2.2009	Shri V. Kishore Chandra S. Deo	1050	-	18.2.2009	8 36	26.02.009
	18.2.2009	Shri Madhusudan Mistry					

12. QUESTIONS

(I) STARRED QUESTIONS	
(a) Number of Questions put down in Question Lists for oral answer	160
(b) Number of Questions orally answered	34
(II) SHORT NOTICE QUESTIONS	
(a) Number of Questions put down in Short Notice Question List	NIL
(b) Number of Short Notice Question orally answered	NIL
(c) Number of Short Notice Question Laid on the Table of the House	NIL
(III) UNSTARRED QUESTIONS	
(a) Number of Questions put down in Question Lists for written answers	906*
(b) Number of Questions for which written answers were Laid on the Table including those put down for oral answers but were not called for answer or the Member was absent.	1032

* Excluding one Unstarred Question deleted.

13. RESIGNATION BY MEMBERS

Sl. No.	Name of Member	Constituency	State	Date on which accepted by Speaker	Remarks
1.	Shri Haribhau Rathod	Yavatmal	Maharashtra	05.01.2009	Resigned on 05.01.2009 Announcement was made in the House on 13.02.2009
2.	Shri Omar Abdullah	Srinagar	Jammu & Kashmir	06.01.2009	Resigned on 06.01.2009 Announcement was made in the House on 13.02.2009
3.	Ms. Mehbooba Mufti	Anantnag	Jammu & Kashmir	13.01.2009	Resigned on 12.01.2009 Announcement was made in the House on 13.02.2009
4.	Shri S. Bangarappa	Shimoga	Karnataka	12.02.2009	Resigned on 12.02.2009 Announcement was made in the House on 13.02.2009
5.	Shri M. Shivanna	Chamarajanagar	Karnataka	26.02.2009	Resigned on 26.02.2009

14. RESOLUTIONS
(i) Statutory Resolutions

Sl. No.	Subject	Article/section of Constitution/ Act	Name of Member who moved	Date of moving and discussion	Time taken H. M.	Ministry/ Department concerned	Remarks
1	2	3	4	5	6	7	8
1.	That this House approves the Proclamation issued by the President on the 19th January, 2009 under article 356 of the Constitution in relation to the State of Jharkhand.	Article 356	Dr. Shakeel Ahmad	19.2.2009	0 08	Home Affairs	Adopted
2.	*That this House disapproves of the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Ordinance, 2009 (No. 1 of 2009) promulgated by the President on 9 January, 2009.	Article 123	Shri Varkala Radhakrishnan	19.2.2009	1 56	Law and Justice	Negated
3.	\$That this House disapproves of the Central Universities Ordinance, 2009 (No. 3 of 2009) promulgated by the President on 15 January, 2009.	Article 123	Prof. Rasa Singh Rawat	19.2.2009	2 46	Human Resource Development	Withdrawn

* Discussed together with the Motion for consideration of the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2008.

\$ Discussed together with the Motion for consideration of the Central Universities Bill, 2009.

1	2	3	4	5	6	7	8
4.	@That this House disapproves of the Central Industrial Security Force (Amendment), Ordinance, 2009 (No. 2 of 2009) promulgated by the President on 10 January, 2009.	Article 123	Prof. Rasa Singh Rawat	25.2.2009	0 41	Home Affairs	Withdrawn

@ Discussed together with the Motion for consideration of the Central Industrial Security Force (Amendment) Bill, 2009, as passed by Rajya Sabha.

(ii) Private Members' Resolutions

Summary

1. No. of Resolutions received	:	2
2. No. of Resolutions discussed	:	NIL
3. No. of Resolutions adopted	:	NIL
4. No. of Resolutions withdrawn	:	NIL
5. No. of Resolutions negatived	:	NIL
6. No. of Resolutions on which debate was adjourned	:	NIL
7. No. of Resolutions part-discussed	:	1

**15. SHORT DURATION DISCUSSIONS
(RULE 193)**

Sl. No.	Brief Subject	Name of the Member who raised	Date of discussion	Time taken H. M.	Ministry/ Department concerned	Remarks
1.	Situation arising out of alleged mismanagement of the affairs of the Satyam Computer Services Limited.	Shri Rupchand Pal	25.2.2009	2 58	Corporate Affairs	Discussion concluded

**SHORT DURATION DISCUSSIONS UNDER RULE 193 ON
MATTERS OF URGENT PUBLIC IMPORTANCE**

SUMMARY

No. of notices received	:	87
No. of discussions admitted	:	1
No. of discussions held	:	1
No. of discussions completed	:	1
No. of discussions remained part-discussed	:	Nil
Total time taken	:	2 hours 58 minutes

**16. SPEAKER/DEPUTY SPEAKER/CHAIRMAN
ANNOUNCEMENTS/OBSERVATIONS/REFERENCES/RULINGS**

Sl. No.	Subject	By whom	Date
1.	Felicitation by the Speaker:— Congratulating Sarvashri A.R. Rehman, Gulzar and Resul Pookutty for winning Oscar Awards for the film 'Slumdog Millionaire'. Also Congratulating the film "Smile Pinky", a short subject documentary for winning an Oscar.	The Speaker	24.02.2009
2.	Observation regarding the business transacted by the House during the week ending 20 February, 2009.	The Speaker	24.02.2009
3.	Valedictory Reference on the Conclusion of the Fifteenth Session of Fourteenth Lok Sabha.	The Speaker	26.02.2009

17. STATEMENTS

(i) Statements made/laid by Ministers under Rule 372 during Fifteenth Session of Fourteenth Lok Sabha

Sl. No.	Brief Subject	Name of Minister	Date	Time taken	
1	2	3	4	H.	M.
1.	Regarding follow up to Mumbai Terrorist Attack	Shri Pranab Mukherjee	13.2.2009	00	12
2.	Regarding the accident due to derailment of 2841 Howrah-Chennai Coromandal Express at Jajpurkeonjhar Road Station of East Coast Railway on 13.2.2009.	Shri Lalu Prasad	16.2.2009	00	03
*3.	Correcting the reply given on 21.10.2008 to Unstarred Question No. 505 by Shri Ranen Barman, M.P. regarding Reforming Jail Inmates and reasons for delay in correcting the reply.	Dr. Shakeel Ahmed	17.2.2009	00	01
\$4.	Regarding the situation in Sri Lanka.	Shri Pranab Mukherjee	18.2.2009	00	05
5.	Correcting the reply given on 10.12.2008 to Unstarred Question No. 1742 by Sarvashri Harisinh Chavda, Shailendra Kumar and Braja Kishore Tripathy, M.Ps regarding Indians Languishing in Pakistani Jails.	Shri Pranab Mukherjee	18.2.2009	00	03
6.	Correcting the reply given on 11.12.2008 to Unstarred Question No. 1963 by Sarvashri Mahesh Kanodia, Harin Pathak, Bhupendrasinh Solanki and Shrimati Jayaben B. Thakkar, M.Ps. regarding new Railway lines in Gujarat and reasons for delay in correcting the reply.	Dr. R. Velu	19.2.2009	00	01

*Laid a copy (Hindi and English Versions) of the statement.

\$The Chair allowed some members to seek clarification on the statement.

1	2	3	4	5
7.	Status of implementation of National Rural Employment Guarantee Act (NREGA).	Dr. Raghuvansh Prasad Singh	20.2.2009	00 01
8.	Expansion of National Social Assistance Programme (NSAP) to include pension scheme for Widows and Persons with Disabilities.	Dr. Raghuvansh Prasad Singh	20.2.2009	00 01
9.	Regarding National Ganga River Basin Authority.	Shri Namu Narain Meena	20.2.2009	00 02
10.	Regarding the status of implementation of the components of Bharat Nirman relating to Ministry of Rural Development.	Dr. Raghuvansh Prasad Singh	25.2.2009	00 01

**(ii) Statements made/laid by Ministers under Direction 73A of
Directions by the Speaker during Fifteenth Session of
Fourteenth Lok Sabha**

Sl. No.	Brief Subject	Name of Minister	Date	Time taken H. M.	
1	2	3	4	5	
*1.	Status of implementation of the recommendations contained in the 202nd Report of the Standing Committee on Human Resource Development on Action Taken on recommendations/observations contained in 193rd Report on Demands for Grants (2007-08) (Demand No. 57), pertaining to the Department of Higher Education, Ministry of Human Resource Development.	Shri M.A.A. Fatmi (on behalf of Shri Arjun singh)	17.2.2009	00	01
*2.	Status of implementation of the recommendations contained in the 24th Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2008-09), pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution.	Dr. Akhilesh Prasad Singh (on behalf of Shri Sharad pawar)	17.2.2009	00	01
*3.	Status of implementation of the recommendations contained in the 197th Report of the Standing Committee on Science and Technology, Environment and Forests on Action Taken on the observations/recommendations contained in the 186th Report on Demands for Grants (2008-09), pertaining to the Department of Scientific and Industrial Research, Ministry of Science and Technology.	Shri Vayalar Ravi (on behalf of Shri Kapil Sibal)	17.2.2009	00	01

*Laid a copy (Hindi and English Versions) of the statement.

1	2	3	4	5	
*4.	Status of implementation of the recommendations contained in the 31st Report of the Standing Committee on Urban Development on Demands for Grants (2008-09), pertaining to the Ministry of Urban Development.	Shri Ajay Maken (on behalf of Shri S. Jaipal Reddy)	20.2.2009	00	01
*5.	Status of implementation of the recommendations contained in the 71st Report of the Standing Committee on Finance on Demands for Grants (2008-09), pertaining to the Ministry of Corporate Affairs.	Shri Prem Chand Gupta	20.2.2009	00	01
*6.	Status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Urban Development on Integrated Low Cost Sanitation (ILCS) Scheme, pertaining to the Ministry of Housing and Urban Poverty Alleviation.	Kumari Selja	20.02.2009	00	01
*7.	Status of implementation of the recommendations contained in the 206th Report of the Standing Committee on Human Resource Development on Demands for Grants (2008-09) (Demand No. 57), pertaining to the Department of School Education and Literacy, Ministry of Human Resource Development.	Smt. D. Purandeswari (on behalf of Shri Arjun Singh)	24.2.2009	00	01
*8.	Status of implementation of the recommendations contained in the 22nd Report of the Standing Committee on Rural Development on Rural Housing Scheme, pertaining to the Ministry of Rural Development.	Smt. Suryakanta Patil	24.2.2009	00	01

*Laid a copy (Hindi and English Versions) of the statement.

1	2	3	4	5	
*9.	Status of implementation of the recommendations contained in the 85th Report of the Standing Committee on Commerce on Demands for Grants (2008-09), pertaining to the Department of Commerce, Ministry of Commerce and Industry.	Shri Jairam Ramesh	24.2.2009	00	01
*10.	Status of implementation of the recommendations contained in the 60th and 68th Reports of the Standing Committee on Finance on Demands for Grants (2007-08 and 2008-09, respectively), pertaining to the Department of Revenue, Ministry of Finance.	Shri Pawan Kumar Bansal (on behalf of Shri Pranab Mukherjee)	25.2.2009	00	01
*11.	Status of implementation of the recommendations contained in the 127th and 135th Reports of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2007-08 and 2008-09, respectively), pertaining to the Department of Road Transport and Highways, Ministry of Shipping, Road Transport and Highways.	Shri T. R. Baalu	25.2.2009	00	01
*12.	Status of implementation of the recommendations contained in the 128th and 134th Reports of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2007-08 and 2008-09, respectively), pertaining to the Department of Shipping, Ministry of Shipping, Road Transport and Highways.	Shri T.R. Baalu	25.2.2009	00	01
*13.	Status of implementation of the recommendations contained in the 32nd Report of the Standing Committee on Urban Development on Demands for Grants (2008-09), pertaining to the Ministry of Housing and Urban Poverty Alleviation.	Shri Pawan Kumar Bansal (on behalf of Kumari Selja)	25.2.2009	00	01

*Laid a copy (Hindi and English Versions) of the statement.

1	2	3	4	5
*14	Status of implementation of the recommendations contained in the 208th Report of the Standing Committee on Human Resource Development on Demands for Grants (2008-09), pertaining to the Ministry of Youth Affairs and Sports.	Dr. M.S. Gill	25.2.2009	00 01
*15	Status of implementation of the recommendations contained in the 27th, 28th and 29th Reports of the Standing Committee on Health and Family Welfare on Demands for Grants (2008-09), pertaining to the Departments of Health and Family Welfare, Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH) and Health Research, respectively, Ministry of Health and Family Welfare.	Smt. Panabaka Lakshmi	25.2.2009	00 01
*16	Status of implementation of the recommendations contained in the 1st, 14th, 19th and 25th Reports of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2004-05, 2006-07, 2007-08 and 2008-09, respectively), pertaining to the Ministry of Personnel, Public Grievances and Pensions.	Shri Prithviraj Chavan	25.2.2009	00 01
*17	Status of Implementation of the recommendations contained in the 198th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2008-09), pertaining to the Department of Atomic Energy.	Shri Prithviraj Chavan	25.2.2009	00 01

*Laid a copy (Hindi and English Versions) of the statement.

1	2	3	4	5	
*18	Status of Implementation of the recommendations contained in the 26th Report of the Standing Committee on Personnel, Public Grievances and Law and Justice on Demands for Grants (2008-09), pertaining to the Ministry of Law and Justice.	Shri K. Venkatapathy	25.2.2009	00	01
*19	Status of Implementation of the recommendations contained in the 69th Report of the Standing Committee on Finance on Demands for Grants (2008-09), pertaining to the Ministry of Planning.	Shri V. Narayana-samy	25.2.2009	00	01
*20	Status of implementation of the recommendations contained in the 56th and 58th Reports of the Standing Committee on Information Technology on Demands for Grants (2008-09), pertaining to the Departments of Posts and Information Technology, respectively, Ministry of Communications and Information Technology.	Shri Pawan Kuamr Bansal (on behalf of Shri Jyotiraditya M. Scindia)	25.2.2009	00	01
*21.	Status of implementation of the recommendations contained in the 37th Report of the Standing Committee on Rural Development, pertaining to the Department of Drinking Water Supply, Ministry of Rural Development.	Shri Chandrasekhar Sahu (on behalf of Smt. Suryakanta Patil)	26.2.2009	00	01

*Laid a copy (Hindi and English Versions) of the statement.

**(iii) Statement Regarding Government Business Made/Laid by
Ministers During Fifteenth Session of Fourteenth Lok Sabha**

Sl. No.	Brief Subject	Name of Minister	Date	Time taken	
				H.	M.
1.	Government business for the week commencing the 16th February, 2009.	Shri Vayalar Ravi	13.2.2009	00	07
2.	Government business for the remaining part of the Session.	Shri Vayalar Ravi	20.2.2009	00	09

**(iv) Matters under Rule 377—Position regarding receipt of replies
from Ministries during Fourteenth Lok Sabha
(As on 18.03.2009)**

Session	Total Number of Matters raised	No. of replies received	Pending	Percentage of replies sent to members by the Ministers
1	2	3	4	5
First Session (02.06.2004 to 10.06.2004)	35	35	Nil	100.00
Second Session (05.07.2004 to 26.08.2004)	220	220	Nil	100.00
Third Session (01.12.2004 to 23.12.2004)	188	188	Nil	100.00
Fourth Session (25.02.2005 to 13.05.2005)	365	363	02	99.45
Fifth Session (25.07.2005 to 30.08.2005)	273	272	01	99.63
Sixth Session (23.11.2005 to 23.12.2005)	265	264	01	99.62
Seventh Session (16.02.2006 to 23.05.2006)	435	433	02	99.54
Eighth Session (24.07.2006 to 25.08.2006)	232	229	03	98.70
Ninth Session (22.11.2006 to 19.12.2006)	264	260	04	98.48
Tenth Session (23.02.2007 to 17.05.2007)	324	308	16	95.06
Eleventh Session (10.08.2007 to 10.09.2007)	197	185	12	93.90
Twelfth Session (15.11.2007 to 07.12.2007)	180	158	22	87.77

1	2	3	4	5
Thirteenth Session (25.02.2008 to 05.05.2008)	298	238	60	79.86
Fourteenth Session				
(i) 21.07.2008 to 22.07.2008	129	62	67	48.06
(ii) 17.10.2008 to 24.10.2008				
(iii) 10.12.2008 to 23.12.2008				
Fifteenth Session (12.02.2009 to 26.02.2009)	80	02	78	02.50
Total	3485	3217	268	92.30

**(v) Statement Showing the time lost owing to interruptions and
Adjournment of the House during Fifteenth Session of
Fourteenth Lok Sabha**

Date	Time Lost due to Interruptions		Time Lost Due to Adjournment of the House following Interruptions		Remarks
	H.	M.	H.	M.	
13.02.2009	0	07	—		Interruptions started at 11.06 hrs. and continued upto 11.13 hrs.
18.02.2009	0	08	0	35	At 12.16 hrs., interruptions started and continued upto 12.19 hrs. At 12.19 hrs., due to interruptions, House was adjourned to meet again at 12.45 hrs. Interruptions started at 12.48 hrs. and continued upto 12.51 hrs. At 12.51 hrs. due to interruptions, House was adjourned upto 14.00 hrs. At 15.53 hrs., interruptions started and continued upto 15.55 hrs.
19.02.2009	0	21	0	44	Interruptions started at 11.00 hrs. and continued upto 11.16 hrs. At 11.16 hrs., due to interruptions, House was adjourned to meet again at 12.00 hrs. At 12.35 hrs., interruptions started and continued upto 12.40 hrs.
Total	0	36	01	19	01 55

Time calculated on the basis of normal time of the House *i.e.* from 11 A.M. to 1. P.M. and from 2 P.M. to 6 P.M.

(vi) Statement indicating matters of urgent public importance raised (i) after Question Hour, and (ii) before the adjournment of the House for the day during Fifteenth Session of Fourteenth Lok Sabha

Date	Number of Matters raised	Number of Members who Spoke	Time Taken	
			H.	M.
12.02.2009	Nil	Nil	Nil	
13.02.2009	20	23	1	21
16.02.2009	Nil	Nil	Nil	
17.02.2009	Nil	Nil	Nil	
18.02.2009	14	20	0	30
19.02.2009	15	15	0	33
20.02.2009	08	12	0	12
24.02.2009	16	17	0	32
25.02.2009	14	20	0	26
26.02.2009	38	64	1	29
Total	125	171	05	03

**18. STATEMENT SHOWING TIME TAKEN ON VARIOUS KINDS OF
BUSINESS TRANSACTED DURING THE FIFTEENTH
SESSION OF FOURTEENTH LOK SABHA**

Business	Time Taken		Percentage of the Total Time Taken
	H	M	
President's Address	08	36	14.45
BILLS			
(a) Government Bills	*15	57	26.69
(b) Private Member's Bills	00	14	0.39
BUDGETS—			
(a) Railway Budget	06	05	10.22
(b) General Budget	08	26	14.17
(c) Budget in respect of State under President's Rule	00	05	0.14
CALLING ATTENTION NOTICES	01	21	2.27
DISCUSSIONS—			
Short Duration Discussions (Rule 193)	02	58	4.88
MATTERS OF URGENT PUBLIC IMPORTANCE	05	03	8.38
MATTERS UNDER RULE 377	00	09	0.25
MOTIONS—			
Motions under Rule 388	00	08	0.22
QUESTIONS	06	37	11.10
RESOLUTIONS—			
Statutory Resolutions	*00	08	0.22
STATEMENTS—			
Rule 372 and Direction 73A	01	11	1.89
OTHER MATTERS such as Oath or Affirmation, Papers Laid on the Table, Obituary References, Questions of Privileges, Points of Order, Personal Explanations etc.	02	49	4.73
TOTAL	59	47	100

* Joint discussion took place on certain Statutory Resolution [vide Statement No. 14(i) SI. Nos. 2, 3 & 4 and Motion for consideration of connected Government Bill [vide Statement No. 2(i) SI. Nos. 4, 14 & 15. Time taken on joint discussion has been shown under Government Bills.

19. VACATION OF SEATS

Sl. No.	Name of Member, Constituency and State	Date on which Seat became vacant	Remarks
1	2	3	4
1.	Shri Ajit Jogi Mahasamund, Chhattisgarh	26.12.2008	Ceased to be a Member consequent upon his election to Chhattisgarh Legislative Assembly.
2.	Shri Haribhau Rathod Yavatmal, Maharashtra	05.01.2009	Resigned on 05.01.2009 Announcement was made in the House on 13.02.2009
3.	Shri Omar Abdullah Srinagar, Jammu & Kashmir	06.01.2009	Resigned on 06.01.2009 Announcement was made in the House on 13.02.2009
4.	Shri P.P. Koya Lakshadweep, Lakshadweep	09.01.2009	Disqualified under the Tenth Schedule to the Constitution
5.	Ms. Mehbooba Mufti Anantnag, Jammu & Kashmir	13.01.2009	Resigned on 12.01.2009 Announcement was made in the House on 13.02.2009
6.	Shri S. Bangarappa Shimoga, Karnataka	12.02.2009	Resigned on 12.02.2009 Announcement was made in the House on 13.02.2009